

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN):

(a) and (b). As part of its credit policy for the 1973-74 busy season, the Reserve Bank of India has introduced a number of measures covering increase in minimum lending rates, increase in margins, increase in statutory liquidity ratio etc. The Reserve Bank has also put a ceiling on the overall credit expansion excluding credit to be made available for food procurement, during the period end-September 1973 to end-September 74, as also on the borrowings of the commercial banks from the Reserve Bank. These measures have been taken by the Reserve Bank with a view to guard against excessive credit expansion during the busy season 1973-74, in view of the inflationary pressures on the economy and the need for discouraging hoarding.

Increase in Conveyance Allowance to Central Government Employees

4877. SHRI S. M. BANERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether any decision has been taken to increase the conveyance allowance to Central Government Employees because of the abnormal rise in the cost of petroleum;

(b) if so, to what extent; and

(c) the date of issue of orders?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b). In terms of the Third Pay Commission's recommendations Government have decided to increase the existing rates of conveyance allowance of civilian Central Government employees belonging to Classes II, III

and IV. The revised rates are as follows:—

Average monthly travel on official duty	Rates of conveyance allowance for journeys by	
	Owned Motor-car	Other modes of conveyance
	Rs. p.m.	Rs. p.m.
Kms		
201—300	100	35
301—450	150	50
451—600	175	60
601—800	200	70
Above 800	225	75

A further increase is not contemplated at present.

The case of Class I Officers is under the consideration of Government.

(c) The orders promulgating the revised rates for employees of Classes II, III & IV are expected to issue shortly.

Shortage of Yarn at Fixed Price for Handloom Weavers in U.P.

4878. SHRI S. M. BANERJEE:
SHRI G. C. DIXIT:

Will the Minister of COMMERCE be pleased to state:

(a) whether the Handloom weavers in U.P. are not getting yarn at fixed price; and

(b) if so, whether any instructions have been issued in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) There have been reports about difficulties of getting yarn at controlled prices from States including U.P. following stay orders granted by High Courts. In respect of a large number of mills it has been reported that they have been selling yarn at rates other than the controlled rates.

(b) Control over distribution of yarn upto counts 80s has been relaxed. The mills run under the management of National Textile Corporation have also been requested to sell yarn produced by them to the Weavers Cooperative Societies and the State Textile Corporations at controlled prices.

Take-over of Yarn Production

4879. SHRI S. M. BANERJEE:
SHRI G. C. DIXIT:

Will the Minister of COMMERCE be pleased to state:

(a) whether Government propose to take over complete yarn production for distribution through their own agencies; and

(b) if not, whether this would be done through the Weavers Co-operative Societies?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) and (b). There is no proposal to take over complete yarn production for distribution either through the Government's agencies or Weavers Co-operative Societies.

Limit fixed for exemption of House Rent receipts for Central Government Employees

4880. SHRI S. M. BANERJEE: Will the Minister of FINANCE be pleased to state:

(a) whether the limit fixed for exemption of House Rent receipts will not cover those Central Government employees whose pay fixation in the new pay scales will be Rs. 800 to Rs. 850 per month; and

(b) if so, what steps have been taken to safeguard their interest?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b). Government have decided, in improvement of the recommendation of the Third Pay Commission, that employees belonging to classes II, III and IV and drawing pay up to Rs. 750/- in the revised scales of pay shall not be required to produce rent receipts for claiming house rent allowance. Some representations have been received to the effect that this concession should be extended to higher pay groups. These are being examined.

Establishment of a Five Star Hotel at Hyderabad

4881. SHRI K. KODANDA RAMI REDDY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether the India Tourism Development Corporation is negotiating with the Government of Andhra Pradesh for establishing a Five-Star Hotel at Hyderabad; and

(b) if so, the broad features of the project, the terms of the negotiations and the stage at which the negotiations are at present?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SARAJINI MAHISHI): (a) No, Sir.

(b) Does not arise.

Construction of a boat-house on the fore-shore of Hussain Sagar at Hyderabad

4882. SHRI K. KODANDA RAMI REDDY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether a proposal, with necessary plans and estimates, for the construction of a boat-house on the fore-shore of Hussain Sagar near Youth